## **NOTICE**

In continuation of the Notification dated 03.05.2025, regarding Summer Vacation 2025, it is hereby notified for the information of Advocates and Parties in person that the **Single Bench** (Original Side/Appellate Side) of **the Hon'ble Shri Justice Advait M. Sethna** sitting on 19.05.2025 and 21.05.2025 has issued the following directions :-

- The Court will assemble after the Division Bench work is over, on 19<sup>th</sup> May 2025 and 21<sup>st</sup> May 2025 during the reference period;
- 2. No mentioning of matters is permitted. Circulation will be granted by way of praecipe only.
- Circulation practices be submitted to the Associate/Sheristedar, as the case may be, from 10.00 am to 10.30 am on 16<sup>th</sup> May 2025 for 19<sup>th</sup> May 2025 and upto 10.00 am to 10.30 am on 20<sup>th</sup> May 2025 for 21<sup>st</sup> May 2025.
- 4. The Court shall convene at 11.30 am to consider the matters in which circulation has been granted.
- 5. Practipe shall be in brief and must contain following particulars:
  - (i) Date of filing of the matter.
  - (ii) Date of impugned order/ cause of action,
  - (iii) Urgency to move vacation court (not more than 3 sentences).
  - (iv) Specific order of regular court, if any, granting liberty to move vacation court.
  - (v) Also, statement if circulation was previously applied for and refused during this vacation.
- 6. In the event, it is found that there is no urgency in any matter which is mentioned, costs will be imposed.
- 7. Only matters in which circulation is granted will be listed on board.

By Order

sd/-(S.R. Agrawal) Registrar (Judl.-II) High Court (A.S.), Bombay

Dated: 15<sup>th</sup> May 2025